

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 118  
**(IB)-436(PB)/2019**

**IN THE MATTER OF:**

Mr. Ajay Diggpaul

.... Applicant/petitioner

Vs.

Arena Superstructure Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 04.04.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner(s):-

Mr. G. Saikumar, Ms. Sowmya Saikumar, Ms.  
Arti Bansal, Advs.

For the Respondent(s):-

Mr. Arush Khanna, Mr. Lakshay Mehta, Advs.

**ORDER**

Reply has been filed and a copy thereof has already been furnished to the counsel for the petitioner.

Rejoinder, if any, be filed within five days with a copy in advance to the counsel opposite.

List for arguments on 26.04.2019.

  
**(M.M.KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**